

Shri Lal Bahadur Shastri: Therefore, I feel that we will send a judicial officer from Maharashtra to make an enquiry into the matter.

Shri Hari Vishnu Kamath: For once he has decided well.

Shri Tyagi rose—

Mr. Speaker: Order, order. I think the House is now satisfied.

12.33 hrs.

RE: PROCEDURE

Shri Tyagi (Dehra Dun): Sir, I rise to a point of order.

Mr. Speaker: In a vacuum?

Shri Tyagi: Yes, Sir.

Mr. Speaker: That business has been concluded.

Shri Tyagi: The rules permit, Sir, that when one business is over and another is to begin we may raise a point of order about the procedure, programme or the agenda before the House.

Mr. Speaker: What is that?

Shri Tyagi: I want to seek your ruling on a matter so that it may go on record. I had sent a Calling Attention Notice regarding police firing on a mob at Allahabad. There were quite a few casualties. But you were pleased to withhold permission. I received information this morning that the Speaker had withheld permission on the matter being raised in the House. I would like to know precisely the reasons for which this is not being allowed. No doubt, this is really a matter of law and order. But I would like to know to what extent law and order questions will be allowed and to what extent not allowed.

Mr. Speaker: If even senior Members persist like that, it becomes diffi-

cult for me. I would request hon. Members to exercise restraint in such matters. First of all, it is purely a matter of law and order for the State to deal with. If we discuss it here, it will create some conflict. There were some adjournment motions also relating to State subject.

Shri S. M. Banerjee (Kanpur): But it was refused to be discussed in the State Assembly.

Mr. Speaker: So, is he going to raise it here? I have disallowed some adjournment motions on the ground that they relate to a question of law and order, which is purely a State subject. If we begin to discuss matters that are to be dealt with by the States, we will be coming into conflict with them and, perhaps, we may not be able to work here because they would take up other matters which are the concern of ours, and there would always be quarrels and fights and the Constitution cannot be worked at all. It is possible that a particular hon. Member may feel very strongly on a particular point. Even then, the principles that are laid down have to be followed. This is purely a matter of law and order and, therefore, cannot be raised here in this forum, whether it be by an adjournment motion or by a calling attention notice. It cannot be raised here in any of these ways and, therefore, it was disallowed. I hope Shri Tyagi would be satisfied with that. It should not be discussed further.

Shri Tyagi: There is only one point for clarification. I entirely agree with you that we cannot discuss matters which do not belong to this House. Here it is a matter of law and order.

Shri U. M. Trivedi (Mandsaur): On a point of order.

Mr. Speaker: Let the first point of order be over.

Shri Tyagi: You are perfectly right in holding that the law and order

problem, which is a State subject, cannot be made a part of the proceedings of this House, and I entirely agree with you. Your ruling is perfectly justified because we cannot take up any subjects pertaining to the States. But this device of calling attention notices was invented with a view to enable the House to get acquainted with the position. In a calling attention notice we cannot put any supplementaries, nor can we discuss the subject. It is precisely mentioned in the Rules of Procedure. So, it is only for securing first-hand knowledge of the position.

Mr. Speaker: But Shri Tyagi forgets that we have just now had a calling attention notice on which so many questions were asked.

Shri Tyagi: Because you permitted it; you should not have.

Mr. Speaker: Just now, when I was prepared to make a departure, I was criticised for that. Unless I have taken into confidence all the leaders of the groups, I could not make a departure. There was objection because that was being allowed previously. Therefore, I will have to persuade hon. Members here just to stick to the rules that are there. Therefore, if the subject relates to a question of law and order, it cannot be allowed to be discussed here or raised here, irrespective of whether it be in the form of an adjournment motion or a calling attention notice.

Shri S. M. Banerjee: In this particular case, the law and order problem.

Mr. Speaker: Now I have closed that subject. I would request the hon. Member just to stop there.

Shri S. M. Banerjee: I am in your hands. But if the State Government do not institute an enquiry, what is the remedy?

Mr. Speaker: Then too, we cannot raise it here. Now papers to be laid on the Table.

12.39 hrs.

PAPERS LAID ON THE TABLE

REPORT RELATING TO ACCIDENT IN SARPI KAJORA COLLIERY

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): I beg to lay on the Table a copy of Report relating to the accident in Sarpi Kajora Colliery on the 23rd March, 1962. [Placed in Library, See No. LT-4/62].

ART SILK (PRODUCTION AND DISTRIBUTION) CONTROL ORDER

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): I beg to lay on the Table a copy of the Art Silk Textiles (Production and Distribution) Control Order, 1962 published in Notification No. S.O. 1059 dated the 7th April, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-5/62].

CONDUCT OF ELECTIONS (SECOND AMENDMENT) RULES

The Deputy Minister in the Ministry of Law (Shri Hajarnavis): I beg to lay on the Table a copy of the Conduct of Elections (Second Amendment) Rules, 1962 published in Notification No. S.O. 965, dated the 31st March, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951 [Placed in Library, See No. LT-6/62].

12.41 hrs.

PANEL OF CHAIRMEN

Mr. Speaker: I have to inform the House that under Rule 9(1) of the Rules of Procedure and Conduct of Business I am nominating the following persons as members of the Panel of Chairmen:

Shri Mulchand Dube,
Shri Jaganatha Rao,
Shrimati Renu Chakravartty.